

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.218
CP 25 of 2020

Proceedings under Section 241 of Co.Act,2013

IN THE MATTER OF:

Madhuben Prabhubhai Patel & Ors

.....Applicant

V/s

Prachi Industries Ltd & Anr

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Saurin A Mehta, Advocate a.w. Mr. Krishal H
Patel, Advocate

For the Respondent :Ms. Rhea Sevak, Advocate for Mr. Arjun Sheth,
Advocate for R-2

ORDER
(Hybrid Mode)

1. Now the applicant has also filed a consent affidavit for referring the matter to mediation and for appointment of Independent Mediator by this Tribunal on 08.07.2024 vide Inward Diary No. 5306 which is taken on record.
2. Respondent No.2 has already filed affidavit to this effect on the last date of hearing.
3. There are two contesting parties in the present matter. Keeping the request made by the contesting parties, this Tribunal hereby appoints

Mr. Rohit Kapoor, Ex. NCLT Member, phone no: 9419142021 as the mediator in this matter.

4. The mediator is directed to take up the mediation process at an early date and to complete the same within the period of 90 days from the date of this order.
5. The mediator is hereby permitted to appoint expert, if required and deem fit by the mediator to assist him in the process. The mediator is also permitted to fix his own remuneration in this regard.
6. Accordingly, the matter is referred to mediation. Place the main CP for hearing on 26.09.2024.
7. The Registry is directed to communicate this order to the Learned Mediator.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)